GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 847

TO BE ANSWERED ON THE 09TH FEBRUARY, 2022/ MAGHA 20, 1943 (SAKA)

MONTHLY PENSION AND OTHER FACILITIES TO FAMILY MEMBERS OF LATE FREEDOM FIGHTERS

847. SHRI PRASANNA ACHARYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any scheme of Government to provide monthly pension and other facilities to the living family members of late freedom fighters, if so, the details thereof and if not, the reasons therefor;

(b) the number of living freedom fighters in the country and what are the financial assistance and other privileges and courtesies extended to them, the details thereof, State-wise; and

(c) the details of freedom fighters including those from Odisha sentenced to rigorous imprisonment and sent to islands in the Andamans including the Cellular Jail and what are the steps taken to preserve their memories?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) & (b) Swatantrata Samman Sainik Yojana(SSSY) provides monthly samman pension and other facilities to the eligible dependents of late freedom fighter pensioners. Under SSSY, at present 5625 number of freedom fighters are receiving samman pension. The State-wise details as on 31.01.2022, pension/financial assistance and facilities provided to freedom fighters & their eligible dependents are given at Annexure-I, II & III. However, number of freedom fighters alive in the country is not available as the record is maintained only with respect to SSSY.

-2/...

(c) Several Freedom Fighters were deported to the penal settlement in Andamans and the Cellular Jail including those from Odisha (earlier part of Bengal Presidency). As per available records, Late S/Shri Hattee Singh, Brij Kishore Singh Deo, Bhagbatiya Behra, Mahadev Pradhan, Kendu Paan, Charitra Nayak and Arita Majhi from Odisha were deported to the Cellular Jail.

Steps taken to preserve the memories of freedom fighters include Conservation Plan of Cellular Jail, raising of Martyr's Column, setting up of Galleries displaying the photographs and write-ups supported with archival documents and erecting of Eternal flames(Swatantrya Jyot) in memory of the sacrifices of heroes of the freedom struggle.

*****

Annexure-I

RS.US.Q.NO.847 FOR 09.02.2022

SL.NO.	NAME OF STATE	NUMBER OF FFs
1.	ANDHRA PRADESH	104
2.	ASSAM	34
3.	BIHAR	813
4.	CHANDIGARH	3
5.	CHHATTISGARH	15
6.	DAMAN & DIU	5
7.	DELHI	54
8.	GOA	205
9.	GUJARAT	50
1.	HARYANA	94
11.	HIMACHAL PRADESH	161
12.	JAMMU & KASHMIR	99
13.	JHARKHAND	28
14.	KARNATAKA	211
15.	KERALA	78
16.	MADHYA PRADESH	58
17.	MAHARASHTRA	599
18.	MANIPUR	4
19.	MEGHALAYA	1
20.	NAGALAND	1
21.	ODISHA	54
22.	PUDUCHERRY	14
23.	PUNJAB	301
24.	RAJASTHAN	120
25.	TAMIL NADU	242
26.	TELANGANA	1692
27.	TRIPURA	5
28.	UTTAR PRADESH	228
29.	UTTARAKHAND	47
30.	WEST BENGAL	305
	TOTAL	5625

Annexure-II

RS.US.Q.NO.847 FOR 09.02.2022

MONTHLY AMOUNT OF PENSION PROVIDED UNDER SWATANTRATA SAINIK SAMMAN YOJANA (SSSY)

Sl No.	Category of freedom fighters	Basic amount of pension (per month)	Enhanced amount of pension after adding 29% DR (per month) w.e.f. 01.07.2021
1.	Ex-Andaman Political prisoners/spouses	Rs.30,000/-	Rs.38,700/-
2.	Other Freedom fighters/ spouses including INA	Rs.26,000/-	Rs.33,540/-
3.	Dependent parents/eligible daughters (maximum 3 daughters at any point of time)	50% of the sum that would have been admissible to the freedom fighters, i.e. in the range of Rs.13,000/- to Rs.15,000/-	50% of the sum that would have been admissible to the freedom fighters, i.e. in the range of Rs.16,770/- to Rs.19,350/-

Annexure-III

RS.US.Q.NO.847 FOR 09.02.2022

Facilities provided to the Freedom Fighters

i. **Free railway pass (2nd/3rd AC in Duronto, 1st Class/2nd AC by any train including Rajdhani/Shatabdi/Jan Shatabdi) for freedom fighters/their widow/widower, along with one companion in same class, for life;**

ii. **Free medical facilities under Central Government Health Scheme (C.G.H.S) and free medical treatment in hospitals run by Public Sector Undertakings under the control of Department of Public Enterprises have also been extended to the freedom fighters and their dependents;**

iii. **Telephone connection, subject to feasibility, without installation charges, and on payment of only half the rental;**

iv. **Provision of 4% reservation under "Combined Category" for Physically Handicapped Personnel(PH), Outstanding Sports Persons(OSP) and Freedom Fighters(FF) in the normal selection procedure adopted by Public Sector Oil Marketing Companies for allotment of petrol pumps, gas agencies etc.**

v. **General pool residential accommodation (within the overall 5% discretionary quota) to the freedom fighters in Delhi. Spouse of a freedom fighter is permitted to retain the accommodation for a period of six months after death of the freedom fighter;**

vi. **There is a fully furnished and old age friendly Freedom Fighters' Home at New Delhi providing transit accommodation (stay and meal) for freedom fighters/ their eligible dependents; and**

vii. **In addition to the above facilities, ex-Andaman freedom fighters/their spouses have been allowed to also avail free air travel facility to visit Andaman & Nicobar Islands, once a year, alongwith a companion.**